

**(2009) 06 AHC CK 0038**

**Allahabad High Court (Lucknow Bench)**

**Case No:** None

Gulab Devi

APPELLANT

Vs

State of U.P.

RESPONDENT

**Date of Decision:** June 10, 2009

**Hon'ble Judges:** Alok Kumar Singh, J

**Final Decision:** Allowed

### **Judgement**

Alok K. Singh, J.

Heard the learned counsel for the applicant, learned A.G.A. and perused record.

The applicant is involved in Complaint Case No.320 of 2008, under Sections 419, 420, 468, 471 I.P.C., Police Station Kotwali Ayodhya, District Faizabad.

It is submitted on behalf of the applicant that all the offences are triable by Magistrate and not of very grave nature. The bail application has been rejected by the court below on the basis of certain documents such as family register etc. of the village in which the applicant has been shown to be a wife of another person and not of Ram Narain Das. The learned counsel for the applicant draws the attention of the Court towards the voter identity card prepared in the year 1995 (Page 41), passbook of Faizabad Cooperative Bank (Page 39) etc. wherein she has been shown as wife of Ram Narain Das. The voter identity card is about 13 years old, therefore its authenticity cannot be doubted, it is submitted. It is quite possible that earlier she might have been married to another person but the fact of the matter remains that for the last about 1213 years she has been shown as wife of Ram Narain Das. It is further submitted that Mujahirnama (sort of declaration by several persons of the village) wherein she has been shown as wife of late Mahendra Narain Das and her son Bharat as their son is a subject matter of the F.I.R. in question. It is further added that earlier said Mahendra Narain Das was murdered in respect of which the applicant had lodged a report naming three persons. After investigation the chargesheet was filed and the murder case is still pending. It is said that with a view

to exert pressure upon her this F.I.R.. has been filed. It is said that the first informant of the present F.I.R. is a Sadhu in the temple of Raj Kumar Das who is one of the accused in the aforesaid murder case. It is said that there is no criminal history against her. Besides that she is a lady.

The bail is however, opposed by learned A.G.A.

The points pertaining to nature of accusation, danger of accused absconding or fleeing if released on bail, character, behaviour and position of the accused, severity of punishment, reasonable apprehension of tampering the witnesses, *prima facie* satisfaction regarding proposed evidence and genuineness of the prosecution case were duly considered.

In view of the aforesaid facts and circumstances and without entering into the merits of the case and having regard to the discussion made hereinabove, I find it to be a fit case for granting bail. Let the applicant (Gulab Devi) be enlarged on bail on her furnishing a personal bond and two sureties in the like amount to the satisfaction of the Magistrate/court concerned.